

ITEM NO.16 Court 14 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 485/2018

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

SANJU

Respondent(s)

Date : 05-07-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
[IN CHAMBER]

For Appellant(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that Additional Sessions Judge, Mathura has sent a compliance report stating that in pursuance of the non-bailable warrant issued by this Court vide order dated 05.03.2021, the respondent - Sanju was searched at the given address, in the house of relatives as well as at other possible places but the mother of the accused Sanju and other relatives informed that about 4-5 years, the respondent - Sanju has neither came to Village nor they have any information about him as to whether he is dead or alive.

In view of the aforesaid report, learned counsel for the appellant requested that order may be passed for initiating proceedings under Section 83 Cr.P.C. against the respondent.

Let a report be filed after inquiry and verification in

respect of the details of the properties standing in the name of the respondent within four weeks.

List the matter after six weeks.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)